

[Shri I. K. Gujral]

National Productivity Council has already given its report. We are awaiting the comment of the Staff Artistes' Association on the National Productivity Council Report. The moment the comments are received, we will take a decision.

MR. CHAIRMAN : I will put cut motions Nos. 1 to 19 by Shri Jyotirmoy Bosu to the vote of the House.

Cut motions Nos. 1 to 19 were put and negated.

MR. CHAIRMAN : I will now put cut motions Nos. 20 to 30 and 36 to 40 by Dr. Laxminarain Pandya to the vote of the House.

Cut motions Nos. 20 to 30 and 36 to 40 were put and negated.

MR. CHAIRMAN : I will now put cut motion Nos. 31 to 35 by Shri H. N. Mukerjee to the vote of the House.

Cut motions Nos. 31 to 35 were put and negated.

MR. CHAIRMAN : I will now put cut motion Nos. 41 to 45 by Shri Surendra Mohanty to the vote of the House.

Cut motions Nos. 41 to 45 were put and negated.

MR. CHAIRMAN : The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President *to complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1975, in respect of the heads of demands entered in the second column thereof against Demands Nos. 60, 61 and 62 relating to the Ministry of Information and Broadcasting."

The motion was adopted.

[The motions for Demands for Grants which were adopted by the Lok Sabha, are reproduced below.—Ed.]

DEMAND NO. 60—MINISTRY OF INFORMATION AND BROADCASTING

"That a sum not exceeding Rs. 26,66,000 on Revenue Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Information and Broadcasting'."

DEMAND NO. 61—INFORMATION AND PUBLICITY

"That a sum not exceeding Rs. 9,98,84,000 on Revenue Account and not exceeding Rs. 1,72,92,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Information and Publicity'."

DEMAND NO. 62—BROADCASTING

"That a sum not exceeding Rs. 16,99,69,000 on Revenue Account and not exceeding Rs. 14,68,33,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Broadcasting'."

16.92 hrs.

STATEMENT RE. ALLEGED BURNING OF RAILWAY PROPERTY AND OTHER ATROCITIES COMMITTED BY RPF PERSONNEL AT LAKHISARAI RAILWAY STATION

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : At about 15.30 hrs. on 19-3-74, a mob of about 3 to 4 thousand persons attacked Railway Station, Lakhisarai on Mokemeh-Kiul Section of Eastern Railway. The agitation started with pelting of stones and subsequently assumed serious proportions as fire arms and explosives were also used by the rioters. The G.R.P. staff assisted by R.P.F. gave repeated warnings to the assembly which went unheeded. There was no Magistrate available with the Force at that time at this Station. The agitated mob

had by then become more violent and set fire to the Booking and Parcel Offices and also looted some parcel consignments lying in the Parcel Office. The R.P.F. barrack located near the Railway Station was also attacked. Its door was broken open and the belongings of the R.P.F. staff looted. The mob also disconnected the telephones and removed fish-plates on the Down line near the cabin which resulted in movements of all trains in Lakhisarai Station being suspended for one hour till the track was put right.

The heavy brickbatting, cracker-throwing and use of fire arms resulted in injuries to 27 persons of whom 12 belonged to the R.P.F., 5 to G.R.P., 7 to District Police, one Railway employee and two members of the public.

Since a large number of Police and R.P.F. personnel, Railway employees and some members of the public had received injuries and there was an imminent danger to the lives and property of the Railway employees and the members of the public present at the Station and as repeated warnings had no effect, there was no alternative left with the Police and the R.P.F. personnel but to use force to save the lives and property by use of force.

As a result of the firing, 3 persons died on the spot and 7 persons aged between 13-30 years were arrested by the Police with gun-shot injuries.

A case was registered by G.R.P. Kiul on Crime No. 7 dated 20-3-74 under Sections 395/436/337 IPC and the investigation is still in progress.

On a search of the area surrounding the Station 2 packages and 9 cloth bales which had been looted by the rioters were later found abandoned in the neighbourhood.

No bayonet charge was ordered by the Police or the R.P.F. staff engaged in dispersing the mob. It has, however, been ascertained that 5 persons arrested by the Police had received punctured injuries. The definite cause of the injuries cannot be indicated at this stage as the investigations are still in progress.

श्री मधु लिमये (बांदा) : शुरू से आखीर तक झूठा ब्यान है। सभापति महोदय, मैंने जो बात कही थी, उनका जवाब नहीं आया। यह साबित हो गया कि मैजिस्ट्रेट के आदेश के बिना गोली चली है। अब यह कहते हैं कि पंकचर्ड इंजरीज हुई हैं लेकिन बयोनेट चार्ज नहीं हुआ। 12, 14 साल की उम्र के लड़के जो अस्पताल में पड़े हैं, झूठ नहीं बोल सकते हैं और आप कहते हैं कि उसका कारण मालूम नहीं है। क्या सप्लाई इंस्पेक्टर को सस्पेंड नहीं किया गया क्योंकि गोडाउन जलाने में वह शामिल था; मेरी बातों का जवाब नहीं आया है क्या सप्लाई इंस्पेक्टर को सस्पेंड किया गया है और क्या मैजिस्ट्रेट से आदेश लेने का प्रयास किया गया है या नहीं, इनका जवाब यह दें, मैजिस्ट्रेट ने इंकार किया है, इसलिए यह आज सामने मामला आ गया।

PROF. MADHU DANDAVATE (Rajapur) : The Deputy-Speaker had directed the Minister to make a statement because Shri Madhu Limaye had raised certain specific issues. He made it clear that the matter was so serious that a full-fledged statement should come forward. Some of the issues which Shri Madhu Limaye had raised are not even cursorily touched in the statement made by the Minister. We want your protection. Kindly direct the Minister to clarify the points raised by Shri Madhu Limaye.

16.08 hrs.

STATEMENT RE. REVISED CONTROLLED CLOTH POLICY

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : Government have been considering for some time revision of the policy relating to controlled varieties of cloth which are in demand for the common man. The existing scheme provides for 400 million metres of cloth per annum at prices fixed as far back as May, 1968. The Industry including the National Textile